



2026:AHC:34171-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 30210 of 2025

Chandan Yadav (Husband) And 11 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s) : Abhishek Saroj, Sunil Kumar Yadav
Counsel for Respondent(s) : G.A., Ranjeet Yadav

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, Shri Vishal Vishwakarma, holding brief of Shri Sunil Kumar Yadav, learned counsel for the petitioners has made a statement at the Bar that in the instant case, investigation has already been concluded and the charge-sheet has also been submitted against the petitioners.
3. In view thereof, learned counsel for the petitioners has submitted that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate forum at appropriate stage.
4. Learned AGA for the State has no objection to the aforesaid prayer.
5. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
6. Certified copy of the relevant documents, if any, be returned back to learned counsel for the petitioners as per Rules.

February 16, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)